

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

DATED THIS THE 5TH DAY OF SEPTEMBER, 1986

Present: Justice K.S.Puttaswamy .. Vice-Chairman  
Sri P.Srinivasan .. Member

APPLICATION NO. 1696/1986(F)

K.N.Mahadevan  
S/o K.Natesha Pillai,  
EMS/GRADE-I  
Signal Inspector Grade-I  
Special Office,  
Southern Railway,  
Bangalore-23. .. Applicant

(By Sri A.M.Suryaprakash, Advocate)

v.

The Senior Divisional  
Accounts Officer,  
Southern Railway Office,  
System Training School  
Compound, Bangalore 560 023. .. Respondent.

Application coming on for preliminary hearing,  
to-day, Vice-Chairman made the following :

ORDER

In this application made under Section 19 of the  
Administrative Tribunals Act, 1985 (Central Act No.13 of  
1985) ('the Act') the applicant has sought for a  
direction to the competent authority to step up his  
pay to that of the pay drawn by his immediate junior.

2. An examination of the papers disclose that the  
recommendation made by the authority is still pending  
consideration

consideration and decision before the competent authority. In this view Sri A.M.Suryaprakash, learned counsel for the applicant files a memo praying for permission to withdraw this application with liberty reserved to approach this ~~Tribunal~~ <sup>Law</sup> if adverse decision is rendered by the competent authority. We accord our permission to the memo filed by the applicant and reject this application at this stage.

  
Mr. Pramod  
VICE-CHAIRMAN

  
P. S. V. N.  
MEMBER

np/